

(क) क्या यह सच है कि केन्द्रीय सरकारी स्वास्थ्य योजना के शोधघालयों में श्रांखों की 'लोकुला' जैसी शोधधियों को मुहरबन्द बोलतलों में सप्लाई करना बन्द कर दिया गया है और उसके स्थान पर कम्पाउण्डरों द्वारा शोधघालय में तैयार की गई शोधधियों को "लोकुला" के नाम पर दिया जा रहा है ;

(ख) यदि हाँ, तो इसके क्या कारण हैं और ऐसा किस तारीख से किया जा रहा है ;

(ग) क्या यह सच है कि ऐसी शोधधियां "श्रांख के विशेषज्ञ" द्वारा लिखे जाने पर ही सप्लाई की जाती है ;

(घ) यदि हाँ, तो इनकी सप्लाई बन्द किए जाने के क्या कारण हैं ;

(ङ) क्या इनके परिणाम-स्वरूप रोगियों के असंतोष में वृद्धि नहीं हुई है ; और

(च) क्या सरकार का विचार मुहरबन्द बोलतलों में लोकुला शोधधियों पुनः सप्लाई करने का है और यदि हाँ, तो कब से और यदि नहीं, तो इसके क्या कारण हैं ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्रालय में राज्य मंत्री (श्री ब० सू० मूर्ति) :
(क) जी हाँ ।

(ख) और (घ). "लोकुला" सोडियम सल्फेसोडामाइड युक्त एक ब्राण्ड शोधधि है जो केन्द्रीय स्वास्थ्य योजना शोधघालयों को इसलिए दी जाती है कि वे इसमें डिस्टिल्ड वाटर मिलाकर स्थानीय रूप में एक ताजी शोधधि बना लें। ऐसा सितम्बर 1968 से किया जा रहा है ।

(ग) जी हाँ ।

(ङ) इस सम्बन्ध में कोई शिकायत नहीं मिली है ।

(च) सील बन्द बोलतलों में "लोकुला" की सप्लाई पुनः शुरू करने का कोई प्रस्ताव नहीं है । केन्द्रीय स्वास्थ्य योजना शोधघालयों में स्थानीय रूप में बनने वाला यह श्रांख का लोशन रासायनिक दृष्टि में लोकुला जैसा ही है और अधिक किफायतसार है ।

**Allotment of Bungalows to M.Ps.
from General Pool**

7093. SHRI B. P. MANDAL : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the names of Members of Parliament who have been allotted bungalows from the General Pool and the criteria of allotment in each case;

(b) whether the Minister for Parliamentary Affairs had, in the last session stated certain criteria to be followed in the allotment of bungalows to Members of Parliament;

(c) whether the same criteria has been followed and if not, the reasons therefor; and

(d) whether some ex-M.Ps. are still in Bungalows from general pool and if so, their names and the reasons of the occupation ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) A statement of 71 bungalows from the 'general pool', which had been allotted to 62 M.Ps., has already been laid on the Table of the House in reply to Unstarred Question No. 2659 on 5th August, 1968.

At present, there are 73 bungalows occupied by 74 M.Ps. The changes are shown in the statement laid on the Table of the House. [Placed in Library. See No. LT-837/69].

The criteria for allotment have been indicated in reply to the same question.

(b) and (c). The Minister for Parliamentary Affairs mentioned the same criteria. The Government reviewed the question of making allotment of 'general pool' residences to M.Ps. in October 1968 and decided that (i) an Ex-Minister or Deputy Minister at the Centre who continues to be a Member of Parliament, can be allotted a house from the 'general pool' of one type lower than the one occupied by him as Minister/Deputy Minister, (ii) any new M.P. who had been a Chief Minister of a State for a period of at least one year during the two years preceding his election to the Parliament; can be allotted accommodation from the 'general pool' not above Type-VI, and cases of exception to be considered on merits of each case.

(d) The following six Ex-M.Ps. are still in occupation of general pool bungalows and the action being taken in these cases has been shown against each—

(i) *Shri V. K. Krishna Menon :*

He is in unauthorised occupation of Bungalow No. 19, Teen Murti Marg, and eviction proceedings are in progress.

(ii) *Shri A. M. Tariq :*

He is in unauthorised occupation of No. 5, Lodi Estate, and eviction proceedings against him have matured.

(iii) *Shri S. S. Atwal :*

He is in unauthorised occupation of Bungalow No. 70, Lodi Estate and eviction proceedings against him have matured.

(iv) *Shri J. K. P. N. Singh:*

His eviction from No. 12, Allenby Road, had matured but he has brought 'stay orders' from the Court.

(v) *Late Dr. K.C. Baghel :*

His daughter has requested to retain No. B.10, Wellesley Road upto June, 1969.

(vi) *Shri Manu Bhai Amersey :*

Eviction proceedings from No. 2, Safdarjang Lane are in progress.

Progress of Family Planning Programme

7094. SHRI B. P. MANDAL : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the progress of family planning under various devices made last year in the various States and Union Territories ;

(b) the amount spent on Family Planning by the Centre and the States during the above period, and

(c) the target for the present year ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR): (a) The requisite information is given in the statement laid on the Table of the House. [Placed in Library. See No. LT-832/69]

(b) Figures in respect of amount spent are compiled on the basis of audited statements of expenditure which for the year 1968-69 have not yet been received. It may, however, be mentioned that the provision made in the Revised Estimates for the year 1968-69 was Rs. 383.34 lakhs for the Central Sector, 2536.86 lakhs for the States and Union Territories with Legislatures and Rs. 29.35 lakhs in respect of union territories without Legislature.

(c) It is proposed to cover about 9 per thousand of population by various contraceptive methods and devices during the year.

Policy for appointments in Public Undertakings

7095. SHRI P. GOPALAN :
SHRI K. ANIRUDHAN :